

ITEM NO.35

REGISTRAR COURT. 1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. CHIRAG BHANU SINGH

Petition(s) for Special Leave to Appeal (C)

No(s). 30714/2014

STATE OF U P AND ORS

Petitioner(s)

VERSUS

SHANTI DEVI AND ORS
(with appln. (s) for c/delay in filing slp)

Respondent(s)

Date : 11/12/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Vibhu Tiwari, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Ld. Advocate, Mr. K.K. Gautam, appearing on behalf of
Mr. R.P. Goyal, Advocate-on-Record has appeared for respondent

Nos.2 to 11. He undertakes to file vakalatnama during the

course of the day. Be done positively. The Ld. Counsel has

prayed for four weeks' time to file counter affidavit. Be
filed.

Service report in respect of respondent Nos.1 and 12 to 14
is still awaited.

List again on 26.2.2016.

Signature Not Verified

Digitally signed by
Rupam Dhamija
Date: 2015.12.12
11:58:40 IST
Reason:

(CHIRAG BHANU SINGH)
Registrar